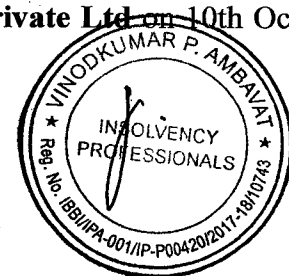


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AMARSAI SHRINK PACK PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Amarsai Shrink Pack Private Limited
2.	Date of incorporation of corporate debtor	07 th April, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36993MH2010PTC201814
5.	Address of the registered office and principal office (if any) of corporate debtor	F-35 Behind Hotel Annapurna, MIDC Satpur, Nashik, MH 422007, India
6.	Insolvency commencement date in respect of corporate debtor	10 th October, 2019 being the date of delivery of order by NCLT, Mumbai. (31 st October, 2019 being the date of communication by NCLT)
7.	Estimated date of closure of insolvency resolution process	7 th April, 2020, being 180 days from 10 th October, 2019.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinodkumar Pukhraj Ambavat IBBI/IPA-001/IP-P00420/2017-18/10743
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 40, 9/15 Morarji Velji Bldg, 1 st Floor, Dr M.B Velkar Street, Kalbadevi Road, Mumbai, Maharashtra 400002. vinod.amabavat@ajallp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ambavat Jain & Associates LLP, 5B, Ground Floor, Onlooker Building, 14 Sir P.M Road, Fort, Mumbai-400001, India. irp.amarsai@gmail.com
11.	Last date for submission of claims	14 th November, 2019 (14 days from the date of intimation of order to insolvency professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

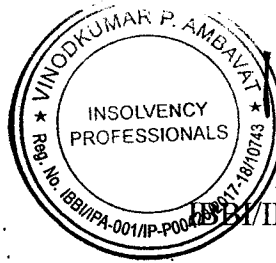
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Amarsai Shrink Pack Private Ltd** on 10th October, 2019.



The creditors of **Amarsai Shrink Pack Private Ltd**, are hereby called upon to submit their claims with proof on or before 14th November,2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Vinodkumar P. Ambavat

Vinodkumar Pukhraj Ambavat
Interim Resolution Professional
IPA-001/IP-P00420/2017-10743

Date: 2nd November, 2019

Place: Mumbai